

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) 242 of 2018

IN THE MATTER OF:

M/s Ninja Foods Limited & Ors.

...Appellants

Vs

**Registrar of Companies NCT of
Delhi and Haryana**

....Respondent

With
Company Appeal(AT) 243 of 2018

IN THE MATTER OF:

M/s Ninja Infrastructure Limited & Ors.

...Appellants

Vs

**Registrar of Companies NCT of
Delhi and Haryana**

....Respondent

Present:

For Appellants: None

For Respondent: None

ORDER

12.09.2018 Nobody appeared on behalf Appellant or on behalf of the Respondent in spite of repeated calls. On the earlier occasions also none appeared on behalf of the parties.

We have perused the impugned order. Apart from the fact that the appeal has been preferred after delay, we find there is no error or illegality in the impugned order dated 16.05.2018 passed by National Company Law Tribunal, New Delhi Bench, New Delhi challenging these appeals (arising out of CP No. 16/196/ND/2017 and CP No. 16/197/ND/2017). We also find that

the Tribunal has allowed the applications preferred by the Appellant(s) for compounding the offences under Section 441 of the Companies Act, 2013 by reducing the fine prescribed for such offences. No case has been made out to interfere with the impugned order(s). Both the appeals are accordingly dismissed. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
(Member (Judicial))

Akc/Gc